

**GOVERNMENT OF INDIA  
RURAL DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:589

ANSWERED ON:26.02.2015

COMPENSATION FOR LAND

Choudhary Shri Birendra Kumar;Verma Shri Rajesh

**Will the Minister of RURAL DEVELOPMENT be pleased to state:**

- (a) whether acquisition of land in national highway no. 57 and national highway no. 24 between Sitapur and Lucknow has been completed but the compensation for land acquired has not been paid to the land owners so far;
- (b) if so, the time by which the compensation for land acquired is likely to be paid by the Governments; and
- (c) the steps taken by the Government to rehabilitate/resettle those displaced persons?

**Answer**

MINISTER OF STATE FOR RURAL DEVELOPMENT (SHRI SUDARSHAN BHAGAT)

(a) to (c) As per information received from Government of Uttar Pradesh and from the National Highways Authority of India the land acquisition between Lukhnow-Sitapur has been completed and the compensation has been deposited in the joint account of competent authority for land acquisition. The land acquisition between Muzaffarpur and Purnea falling in the state of Bihar has also been completed except a length of 2.37 km in Araria district. However, certain land owners have not accepted the compensation and arbitration cases have been filed by such land owners. Further, the acquisition in these cases was done under National Highways Act, 1956 and compensation was decided as per the said Act. Under the National Highways Act, 1956 compensation is decided by the competent authority taking into account the reasonable expenses if the person affected due to land acquisition is compelled to change his residence or place of business.